SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2504/2023 (Arising out of impugned final judgment and order dated 09-02-2023 in CRLA No. 121/2021 passed by the Gauhati High Court)

AKHIL GOGOI Petitioner(s)

VERSUS

THE STATE (NATIONAL INVESTIGATION AGENCY) & ORS. Respondent(s)

(FOR ADMISSION and IA No.38683/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date: 20-03-2023 This petition was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Mr. Huzefa Ahmadi, Sr. Adv.

Mr. Ninad Laud, Adv.

Mr. Santanu Borthakur, Adv.

Mr. Ivo Dcosta, Adv. Mr. Sahil Tagotra, AOR

For Respondent(s)

Mr. Tushar Mehta, Solicitor General

Mrs. Aishwarya Bhati, A.S.G.

Mr. Kanu Agrawal, Adv.

Mr. Shuvodeep Roy, Adv.

Ms. Chitrangda Rastravara, Adv.

Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard.

Arguments concluded.

Judgment reserved.

(SONIA BHASIN)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)